

**Inadvertent Omission**

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that the Insured having notified The Company of their intention to insure all property in which they are interested and it being their belief that all such property is insured, if hereinafter any such property shall be found to have been inadvertently omitted, The Company will deem it to be insured within the terms of the Policy, up to the limit of indemnity specified in the schedule, provided that such property is declared to The Company immediately upon discovery of omission. No refund of premium would be allowed under this cover.